

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 942 of 2025

In the matter of:

Girish Maganlal Limbachiya

....Appellant

Vs.

Dharmil R Mehta & Ors.

...Respondents

For Appellant

Mr. Krishnendu Dutta, Sr. Advocate with Mr. Arvind Kumar, Mr. Vibhav Krishna, Ms. Henna George, Mr. Tahir Prande, Ms. Sunidhi Sah, Advocates.

For Respondents

Mr. Kapil Shah, Advocate.

ORDER

(Hybrid Mode)

03.07.2025: Counsel for the Appellant submits that the amount was already tendered during pendency of the proceedings before the NCLT which was not accepted by the Respondent Nos.1 to 5. However, the Appellant is still ready to tender the same amount.

2. Counsel for the Respondent submits that he is entitled for interest till 30.06.2025.

3. Counsel for the Appellant prays that the Appeal be adjourned to enable the Appellant to again tender the amount to Respondent Nos.1 to 5 by Demand Draft.

4. List this Appeal on 10.07.2025.

In the meantime, the impugned order shall remain stayed.

**[Justice Ashok Bhushan]
Chairperson**

**[Justice N Seshasayee]
Member (Judicial)**

**[Arun Baroka]
Member (Technical)**

Anjali/nn